

(a) whether more than 52,000 books missing from the Library of the Delhi University;

(b) whether Government have received any report in this regard from the University authorities and, if so, the board outlines of the report; and

(c) whether action has been taken or is being taken against the officers responsible for this loss ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (PROF. D. P. YADAVA) (a) The stock verification carried out by the University in July 1971 has revealed a tentative shortage of 30,751 books out of the total of 4,15,145 volumes in the University Library

(d) No, Sir

(c) Action is being taken by the University to process the entire accession numbers with the help of computer to find out the actual number of books not traceable. Actual shortage will be known only after the data has been completely processed. Further action to fix responsibility and recover the loss will be considered by the Executive Council of the University

Compensation for Birla House,
New Delhi

* 169 SHRI SATYANDRA NARAIN SINGHA Will the Minister of WORKS AND HOUSING be pleased to state

(a) the total compensation paid to the Birlas for acquiring the Birla House in New Delhi ;

(b) the basis on which it was calculated ;

(c) the authorities who calculated, and

(d) what was the book value of this house ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) (a) to (c) The Land Acquisition Collector, Delhi Administration, who is the competent authority to determine the compensation payable for acquiring property under the Land Acquisition Act, 1894, has assessed the total compensation for the Birla House as Rs 55,48,647.37. The compensation has been calculated in accordance with the principles of the Land Acquisition Act. While tendering payment, a sum of Rs 18,000/- was provisionally withheld in respect of certain electrical fittings, which were not handed over along with the building.

(d) As Birla House was not Government property, Government had not maintained any accounts of its book value.

Representation from Sugar Factories in Tamil Nadu Seeking Removal of restrictions imposed on sale of Sugar

* 171 SHRI P. A. SAMINATHAN Will the Minister of AGRICULTURE be pleased to state

(a) whether the sugar factories in Tamil Nadu have represented to the Government seeking removal of the restrictions imposed last month on the sale of sugar by producers to dealers,

(b) the reasons for imposing such restrictions ;

(c) the nature of the restriction ; and

(d) the steps proposed to be taken by the Government for removing the hardships of the producers ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) * (a) A representation to this effect has been received from the South Indian Sugar Mills Association (Tamil Nadu Branch).